

**Inspection / Action taken report  
in the matter of O. A. No. 30/2022 (cz),  
Poonam Chand Choudhary Versus State of Rajasthan & Ors.**

With reference to the Hon'ble National Green Tribunal order dated 02/05/2022, in the matter of O. A. No. 30/2022 (cz), Poonam Chand Choudhary Versus State of Rajasthan & Ors., related to extraction of *bajri* and illegal mining from river bed in the village Dhumbadiya Tehsil Bagoda District Jalore, below mentioned Joint Committee was constituted-

- i. Collector, Jalore, Rajasthan
- ii. DFO/ Dy. Conservator of Forest, District Jalore, Rajasthan
- iii. One representative of Rajasthan State Pollution Control Board, Rajasthan

In reference to aforesaid directions, the District Collector, Jalore has appointed SDM Bagoda, on dated 24.05.2022, to represent him in the joint committee, the joint committee, therefore, consisting of SDM Bagoda, DFO Jalore and RO RSPCB, Sirohi inspected the site at village Dhumbadiya tehsil bagoda which is on the left side of the route from Bagoda to Dhumbadiya village on dated 31.05.2022.

During visit of the site it was observed that the site is near by Bharatmala Project and no activity of mining and cutting of trees were observed at the River Bed, however, pits of around 10 mtrs were observed in the River bed. Also, it should be noted as that along the river line only shrubs and natural vegetation was observed and few of which were found damaged during the inspection. (GPS based photographs taken during the visit are enclosed)

The site was falling under river bed of Village-Dhumbadiya Tehsil- Bagoda which is a government land and whose jurisdiction lies under Mining Department. Further, mining department has submitted that a lease of mineral Bajri in government land khasra of nadi, nallah, bala of revenue villages of tehsil Bagoda comprising area 2597.06 Hectares was allotted through LOI dated 20.03.2013 by Government of Rajasthan in the name of Sh. Anil Joshi s/O Sh. Suresh Chand Joshi R/O Pratap Nagar, Banad Road, Jodhpur(Raj) and has also submitted that the LOI holder has done mining of Sand of 20908 MT from 31.12.2013 to 16.11.2017. Currently, sanction of mining lease of mineral *bajri* in tehsil Bagoda has been received from Mines and Petroleum Department, Jaipur Government of Rajasthan vide order dated 02.05.2022. The compliance of conditions mentioned in above order is under process by LOI Holder Sh. Anil Joshi s/O Sh. Suresh Chand Joshi.

It is also submitted that a compliant was received in Mining Department regarding illegal mining of Jawai River against which Department has penalized persons involved in illegal mining of ordinary sand and amount of penalty of Rs. 2,49,680/- recovered along with amount of environmental penalty of ₹1 Lac imposed by NGT. Hence, total penalty amount of ₹3,49,680/- has been recovered by mining department.

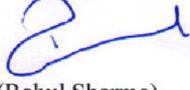
During 17.11.2017 to 23.06.2022 total 31 cases of illegal mining/transportation/storage of mineral bajri in which total amount of penalty of Rs. 22 lakh other than amount of Rs. 18 lakh for environmental penalty as imposed by NGT recovered by mining department.





  
**जिला कलेक्टर, जालोर**

At present no mining and cutting of trees is going on and also the concerned departments viz. Revenue and Mining department has been directed for strict monitoring and vigilance and to take stern action against, if any, illegal activity is observed.



(Rahul Sharma)  
Regional Officer  
RSPCB, Sirohi



(Rajendra Choudhary)  
Assistant Mining Engineer  
Mines Dept., Jalore



(Yadvendra Singh Chundawat)  
Deputy Conservator of Forest  
Forest Department



(Surajbhan Vishnoi)  
Sub-Divisional Officer, Bagoda  
Jalore



(Nishant Jain)

जिला कलेक्टर, जालोर

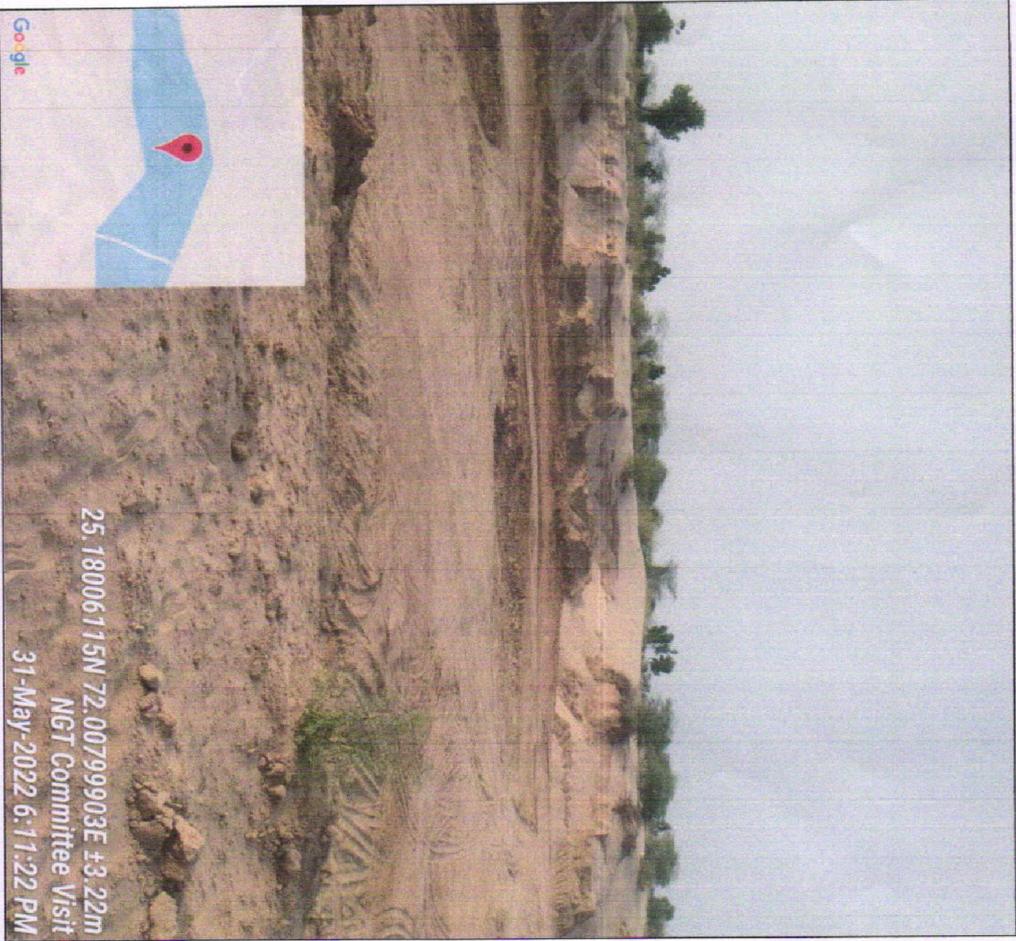


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बिना कनक्टर, बालासोर



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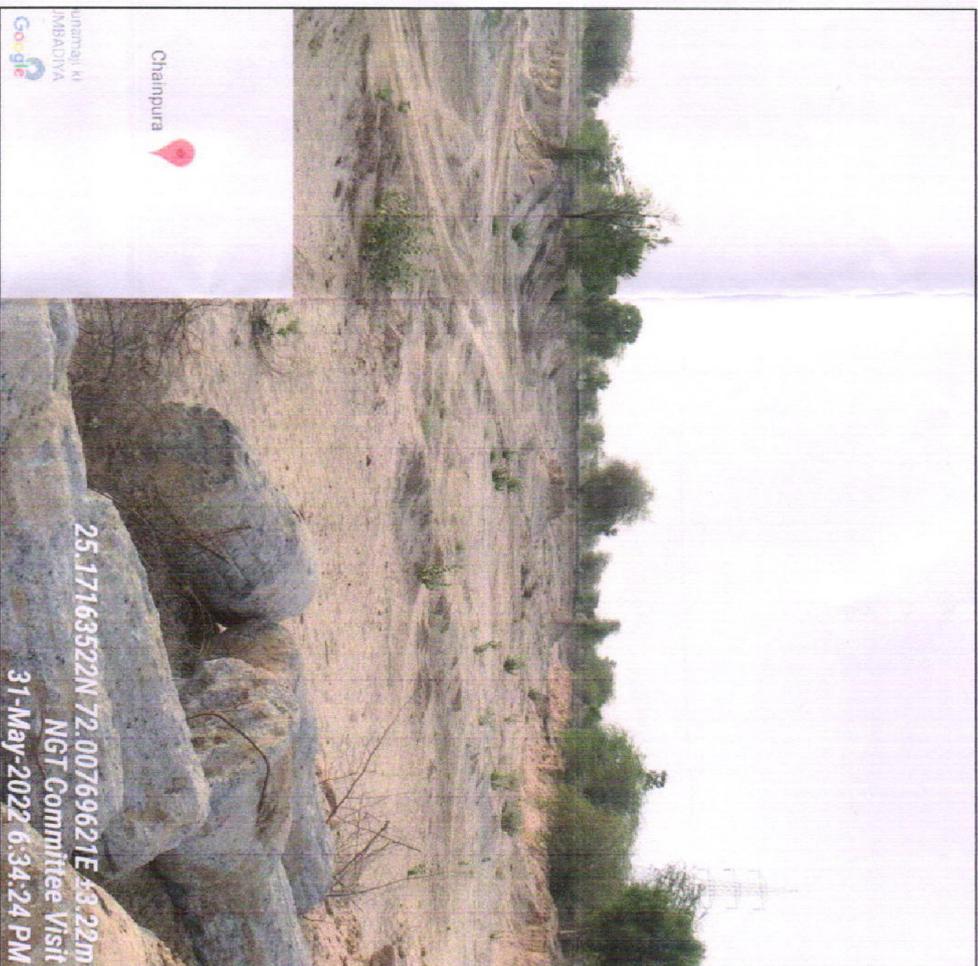
जिला कलेक्टर, बालासोर



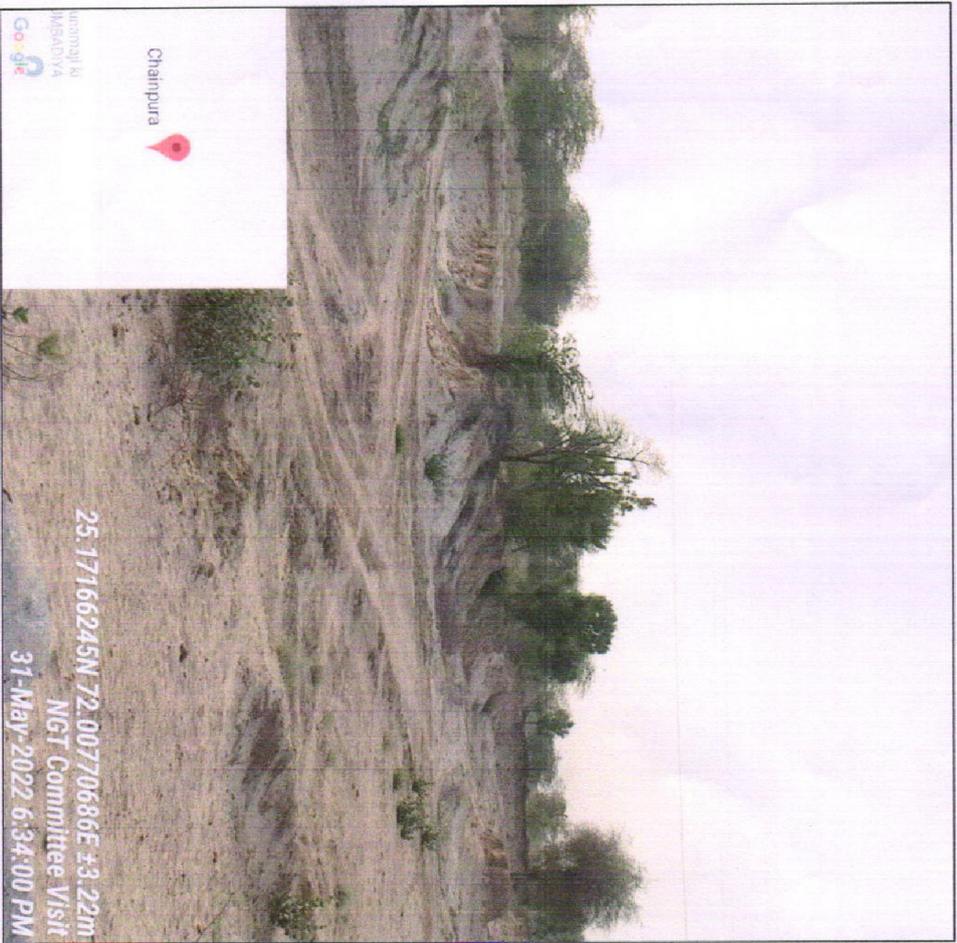
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**जिला कलेक्टर, जालोर**



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बिना कानपुर, अजमेर